

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF SADGURU MULTITRADE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sadguru Multitrade Private Limited
2.	Date of incorporation of corporate debtor	February 20, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2007PTC168002
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 3rd Floor, Multiplex Building, Nirmal Lifestyle, L.B.S. Marg, Mulund (West), Mumbai - 400080
6.	Insolvency commencement date in respect of corporate debtor	May 17, 2023 (Date of Hon'ble NCLT order) (*May 18, 2023, Date of receipt of order by IRP)
7.	Estimated date of closure of insolvency resolution process	November 13, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Arun Kapoor Regn No: IBBI/IPA-003/IP-N00030/2017-18/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra - 400706 Email Id: arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Arun Kapoor c/o Ancoraa Resolution Private Limited, 1412, 14 th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai - 400 703. Process Specific Email Id: cirp.sadguru@ancoraa.com
11.	Last date for submission of claims	June 01, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench -V has ordered the commencement of a corporate insolvency resolution process of the Sadguru Multitrade Private Limited on May 17, 2023, vide order no. C.P. 381 of 2022. (Date of receipt of order by Interim Resolution Professional is May 18, 2023).

The creditors of Sadguru Multitrade Private Limited, are hereby called upon to submit their claims with proof on or before June 01, 2023, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 20, 2023

Place: Mumbai


Arun Kapoor
Interim Resolution Professional

In the matter of Sadguru Multitrade Private Limited
IBBI Regn. No. IBBI/IPA-003/IP-N00030/2017-18/10230